

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Tuesday, this the 14th day of July -2020.

CrI.M.P.No.3326/2020

1.Chinnakaruppan,S/o.Karuppiya

2.Alagesan,S/o.Karuppiya

3.Alagumani,S/o.Karuppannan

... Petitioners/Accused.

Vs

State through the Inspector of Police,

Usilampatti,P.S. Cr.No.409/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.M.Kubendiran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed for amendment.

2. The offence alleged are U/s. 294(b), 379, 323 and 506(i) of IPC.

3. Heard.

4. The petitioners prays to amend his father's name as **Karuppan** instead of Karuppiya and the name of the 3rd petitioner as **Alagumalai** instead of Alagumani and offence **506(ii) IPC** instead of 506(i) IPC and police station as **Usilampatti Taluk** instead of Usilampatti as per order in CrI.m.p. No.2491/2020 dated 21.5.2020

5. Ordered to be amended.

Pronounced by me in Camp Court on the 14th day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned

2. The Inspector of Police,Usilampatti,P.S.

3. The Petitioner through his counsel.